

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 4082 of 2014

With

W.P.(S) No.3962 of 2014

With

W.P.(S) No. 2257 of 2015

With

W.P.(S) No. 3504 of 2015

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Ms. Surbhi, Adv.
For the Respondents : Mr. Rohit Kumar
Mr. Amitesh Kumar Jishan
Mr. K.K.Singh, Adv.
Mr. Suresh Kumar, Adv.
Mr. Aditya Raman, A.C. to G.A. III

05/14.09.2020 Heard through V.C.

2. Learned counsel for the petitioners has submitted an order passed by this Court in W.P.(S) No. 4051 of 2014, which has been allowed in favour of the delinquent employee. She further submits that the nature of charges against the petitioners of the present cases are same and similar to that of the charges against the petitioner of the above mentioned writ petition (W.P.(S) No. 4051 of 2014). In these view of the matter, all the four writ applications are covered by the judgment passed in W.P.(S) No. 4051 of 2014.

4. Learned counsel for the respondent State is directed to verify as to whether the charges as levelled against Ram Pukar Ram-the petitioner in W.P.(S) No. 4051 of 2014 are similar to the charges against the petitioners of these writ applications or not.

5. Put up these cases on 18th September, 2020 under the heading "For final disposal".

(Deepak Roshan, J.)

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